

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE SUSHRUT ARVIND DHARMADHIKARI**

**ON THE 10<sup>th</sup> OF AUGUST, 2022**

**WRIT PETITION No. 7593 of 2022**

**Between:-**

**GAUTAM PANWAR S/O RAMDEV PANWAR,  
OCCUPATION: SELF EMPLOYED, R/O WARD NO.  
8, MUKHERJEE NAGAR, RAJPUR ROAD, ANJAD,  
DISTRICT BARWANI (MADHYA PRADESH)**

**.....PETITIONER**

**(BY SHRI ROHIT SHARMA, ADVOCATE)**

**AND**

1. **THE STATE OF MADHYA PRADESH THROUGH  
COLLECTOR BARWANI, DISTRICT BARWANI  
(MADHYA PRADESH)**
2. **THE SUPERINTENDENT OF POLICE, BARWANI,  
DISTRICT BARWANI (MADHYA PRADESH)**
3. **THE CHIEF MUNICIPAL OFFICER, NAGAR  
PARISHAD, ANJAD, DISTRICT BARWANI  
(MADHYA PRADESH)**
4. **THE SDO (REVENUE) RAJPUR TEHSIL RAJPUR,  
DISTRICT BARWANI. (MADHYA PRADESH)**
5. **THE TOWN INSPECTOR ANJAD, DISTRICT  
BARWANI (MADHYA PRADESH)**

**.....RESPONDENTS**

**(BY SHRI VALMIK SAKARGAYEN, GOVT. ADVOCATE)**

.....  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

After arguing for some time, learned counsel for the petitioner seeks leave of this Court to withdraw this petition with liberty to approach the appropriate

authority under M.P.L.R.C. seeking removal of encroachment on the Government land.

Prayer is allowed.

Accordingly, present petition is dismissed as withdrawn with the aforesaid liberty.

**(S. A. DHARMADHIKARI)**  
**JUDGE**

ns

